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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata.**

**ORDER SHEET**

COURT NO. : 1  
 31.08.2018  
 O.A./351/1288/2018  
 (PASSED OVER)

P RAMACHANDRAN  
 -V/S-  
 JAWAHAR NAVODAYA VIDYALAYA

ITEM NO:10  
 FOR APPLICANTS(S) Adv. : MR P C DAS

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr. P.C.Das, Ld. Counsel for the applicant.</p> <p>2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 challenging Final Transfer list (Round 01-02)-ATD 2018 and to pass appropriate order on his pending representation.</p> <p>3. Brief facts of the case of the applicant are that while he was working as Principal in JNV, Andaman he has been subjected to the transfer dehors the recruitment rules, agaisnt which he had made representation. Ld. Counsel for hte applicant submitted that till date no reply has been received by him and his represetaion is pending</p> <p>4. Ventilating his grievance the applicant preferred a representation on 02.08.2018 (Annexure-A/6) before Respondent No.4. Ld. Counsel for the applicant submitted that the grievance of the applicant may be redressed if a specific direction is given to Respondent No.4 to consider the said representation under Annexure-A/6 within a specific time frame.</p> <p>5. Taking into account the submissions made by Ld. Counsel for the applicant, I do not think that it will be prejudicial to either of the sides if this O.A. is allowed to be disposed of. Accordingly, without going into the merit of the matter, I dispose of this O.A. by directing Respondent No.4 to consider the representation as at Annexure-A/6, if any such representation has been preferred and is still pending</p>

consideration, and pass a reasoned and speaking order within a period of six weeks from the date of receipt of copy of this order.

6. Although, I have not expressed any opinion on the merit of the matter and all the points raised in the representation, stated to have been made and is still pending consideration before Respondent No.4, will be considered as per Rules and Regulations in force. However, I make it clear that status quo as on date so far as continuance of the applicant is concerned will be maintained ad if any post in the rank of the applicant is available then he may be allowed in the earlier place of posting.

7. However, I also make it clear that if in the meantime the said representation under Annexure-A/6 has already been considered and disposed of then result of the same be communicated to the applicant within a period of two weeks from the date of receipt of this order.

8. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

9. As prayed for by Ld. Counsel for the applicant, copy of this order along with paperbook be transmitted to Respondent Nos.2, 3, 4, 5 and 6 by Speed Post for which he undertakes to deposit the cost with the Registry by 03.09.2018.

10. As prayed by Mr. Das, liberty is granted to the applicant to communicate copy of this order to Respondent Nos. 2, 3, 4, 5 and 6 by Speed post also.

11. Free copies of this order be handed over to the Ld. Counsels for both the sides.

( A.K. PATNAIK )  
MEMBER (J)

DRH